

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No.1250/2024**

**IN THE MATTER OF:**

**Bharatiya Kisan Union Purwa through its Secretary**

**Applicant**

**Versus**

**UOI & Ors.**

**Respondent(s)**

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**Filed by Adv Gigi C. George  
(On behalf On NMCG and  
MoJS)**

**Place: Delhi**

**Dated: 13.01.2025**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No.1250/2024

IN THE MATTER OF:

Bharatiya Kisan Union Purwa through its Secretary

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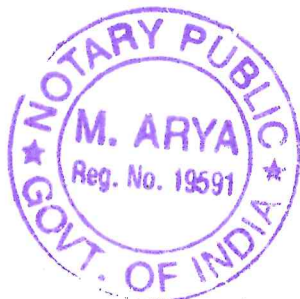
Respondent(s)

REPLY AFFIDAVIT IN COMPLIANCE OF ORDER DATED 24.10.2024 ON BEHALF  
OF MINISTRY OF JAL SHAKTI AND NATIONAL MISSION FOR CLEAN GANGA  
i.e. RESPONDENT NOS. 1 & 2 RESPECTIVELY

MOST RESPECTFULLY SHEWETH:

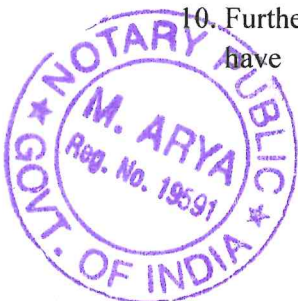
I, Anup Kumar Sirvastava, aged about 57 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

1. That I am working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi. I am duly authorized for and on behalf of the Respondent No. 1 & 2 to swear to the present Affidavit. I am fully conversant with the facts and circumstances of the present case from the records;
2. That Hon'ble NGT vide Order dated 24.10.2024 impleaded and issued notice to the Ministry of Jal Shakti, Government of India through its Secretary as Respondent no. 01 and National Mission for Clean Ganga (hereinafter referred as NMCG) as Respondent no. 02 in the instant matter. Thereby, the reply is made in succeeding paragraphs. Copy of Order dated 24.10.2024 is marked and annexed herewith as '*Annexure-I*';
3. That the National Mission for Clean Ganga (NMCG) is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the *Environmental (Protection) Act, 1986* vide notification no. S.O. 3187(E) dated 07.10.2016 inter-alia to take measures for prevention, control and abatement of environmental pollution in river Ganga and to ensure continuous adequate flow of water so as to rejuvenate the River Ganga. NMCG is a nodal agency for the implementation of the provisions of the above notification and for effective abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries;



A handwritten signature in blue ink, appearing to be 'M. Arya', located at the bottom right of the page.

4. That the applicant has alleged that a bridge across the River Ganga in Pragyrag is constructed under the inner ring road project, and the construction is going on in the flood plain and mainstream of River Ganga, and no permission, as required under Clause 42 of the Authorities Order, 2016 has been obtained. The allegation has also been made with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB;
5. That Paragraph 42 of the Authorities Order, 2016, stipulates that: *"Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities, and other authorities shall obtain prior approval of the National Mission for Clean Ganga on matters relating to the River Ganga and any area abutting the River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council. Such matters inter alia include the construction of bridges and associated roads and embankments over the River Ganga or at its riverbank or its floodplain area."*;
6. That a letter dated 13.12.2024 was received from the Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB"), requesting the Project Director, NHAI, to obtain clearance from the NMCG prior to proceeding with construction activities. A copy of the said letter is marked and annexed herewith as '*Annexure-II*';
7. That, in view of Paragraph 42 of the Authorities Order, 2016, it is respectfully submitted that an application seeking prior approval for the aforementioned project has been received by the NMCG from the National Highway Authority of India (hereinafter referred to as "NHAI"). Vide its letter 11015/NHAI/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17/12/2024. A copy of the said letter is marked and annexed herewith as '*Annexure-III*';
8. That Paragraph 55 of the Authorities Order, 2016, delineates the functions and powers of the District Ganga Committee (hereinafter referred to as "DGC"). Accordingly, the DGC is directed to take appropriate action in the matter and provide intimation of the same to the NMCG. It is further requested that the project authority be immediately directed to comply with the provisions contained in the Authorities Order, 2016, as referred to in Paragraph 5 above, and to act in accordance with the directions issued by the UPPCB;
9. That, in light of the foregoing, a letter dated 20.12.2024 was sent to the DGC, requesting that the project authority be instructed to adhere to the provisions enshrined in the Authorities Order, 2016, as referred to in Paragraph 4 above, and to comply promptly with the directions issued by the UPPCB. A copy of the said letter is marked and annexed herewith as '*Annexure-IV*';
10. Further, having gone through the application submitted by the proponent, Observations have been communicated to them vide letter Pr-12012/12/2024-O/o ED(TECH)



NMCG dated 09.01.2025 for further examination of the proposal. A copy of the said letter is marked and annexed herewith as *Annexure-V*. The reply from project proponent is awaited; &

11. That in the view of the above submission, it is respectfully submitted that the Respondent shall abide by all the order (s) and/ or direction (s) passed by the Hon'ble Tribunal in the instant case and render justice.



DEPONENT

Identify the deponent who signed before me

VERIFICATION:

I, deponent above named do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this 13 day of JAN 2025



DEPONENT



ATTESTED  
  
NOTARY PUBLIC

13 JAN 2025

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1250/2024

Bharatiya Kisan Union Purwa through its Secretary

Applicant

Versus

UOI &amp; Ors.

Respondent(s)

Date of hearing: 24.10.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Aditya Singh, Adv. for Applicant

Respondent: Ms. Simran Sehgal, Adv. on behalf of Ms. Priyanka Swami, Adv. For State  
of UP**ORDER**

1. In this Original Application, the applicant has made an allegation that a bridge across the River Ganga in Pragyrag is constructed under the inner ring road project. The stand of the applicant is that the construction is going on in the flood plain and the mainstream of River Ganga and no permission, as required by clause 42 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, has been obtained by the competitive Authorities. In support of his submission, learned Counsel for the applicant has referred to the photographs on page 49 onwards, showing that the construction is in progress in the flood plains and the mainstream of river Ganga. He has also referred to the RTI information on page 61 received from the NMCG, showing that they have no knowledge about the construction of the bridge.

2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.
3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.
4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.
5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.
6. List on 15.01.2025

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

October 24, 2024  
Original Application No.1250/2024  
A..



# 154

## क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

### REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD

ANNEXURE-II

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज- 211019

Email-roprayagraj@uppcb.in

पत्रांक 601238 / NPT OA-NO. 1250/2024

दिनांक 13/12/2024

सेवा में,

परियोजना निदेशक,  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
18सी/28-ए, सरोजनी नायडू मार्ग,  
नियर ए0जी0 ऑफिस, सिविल लाईन्स,  
प्रयागराज।

O/o ED (T), NMCG

Dy. No. 852

Date 13/12/24

अतिआवश्यक / महत्वपूर्ण  
पंजीकृत डाक द्वारा

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में दिनांक 24.10.2024 को पारित आदेश पारित किया गया है (छायाप्रति संलग्न), जिसका मुख्य अंश निम्नवत् है :-

"..... 2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.

3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.

4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.

5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.

6. List on 15.01.2025."

मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है। प्रश्नगत प्रकरण में प्रयागराज जनपद में नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 में दिये गये प्राविधानों के तहत राष्ट्रीय स्वच्छ गंगा मिशन से गंगा नदी में ब्रिज के निर्माण से पूर्व अनुमति प्राप्त किये जाने का उल्लेख किया गया है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि गंगा नदी पर नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में राष्ट्रीय स्वच्छ गंगा मिशन से अनुमति प्राप्त होने के उपरांत निर्माण कार्य को अग्रेसर किया जाना सुनिश्चित करें। मा0 एन0एम0सी0जी0 से प्राप्त अनुमति की प्रति इस कार्यालय एवं मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ को एक सप्ताह के अन्दर प्रेषित करने का कष्ट करें। प्रश्नगत प्रकरण मा0 एन0जी0टी0 में विचाराधीन है। अतः प्राथमिकता के आधार पर तत्काल आवश्यक कार्यवाही करना सुनिश्चित करें।

भवदीय,

(डॉ0 एस0सी0 शुक्ला)  
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

पृ0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी महोदय, प्रयागराज को सादर सूचनार्थ प्रेषित।
2. कार्यकारी निदेशक (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन (एन0एम0सी0जी0), प्रथम तल, मेजर ध्यानचन्द नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि प्रयागराज जनपद में नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में आपके विभागीय स्तर से की गयी कार्यवाही के सम्बन्ध में अवगत कराने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी 13/12/24

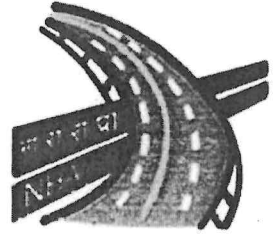


सत्यमेव जयते

भारतीय राष्ट्रीय सड़क प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)  
**NATIONAL HIGHWAYS AUTHORITY OF INDIA**  
(Ministry of Road Transport & Highways, Govt. of India)  
परियोजना कार्यान्वयन इकाई-प्रयागराज  
Project Implementation Unit-Prayagraj

18-सी/28-ए, सरोजिनी नायडू मार्ग, सिविल लाइन्स, प्रयागराज-211001  
18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001

दूरभाष/Phone : 0532-2422035, फैक्स/Fax : 0532-2421019, ई-मेल/Email : ald@nhai.org



11015/NHAT/Pkg-2/Southern Bypass/NMCG/PTII/Prg/352459

Date: 17.12.2024

To,

**Executive Director Technical**  
National Mission for Clean Ganga,  
Ministry of Jal Shakti,  
Government of India

**Sub:** Construction of new 4 lane Prayagraj Southern Bypass from design km. 43.200 (near Mahuari) to design km. 50.860 (near Nababa urf Nibi Kala Uparhar) (design length 7.660 km) Package-2 under Phase-I on NH-19 in the state of UP under Bharatmala on EPC mode: **Request for Issuance of No Objection Certificate (NOC) for the Construction of a Major Bridge (3100m) on the River Ganga under Package-2 of Phase-I of the Prayagraj City Bypass Project -Reg.**

**Ref:** 1. IWAI letter no IWAI/NW(Gen)/NOC/2020-Part(8) dated 23.10.2023.  
2. NMCG Application ID NMCG2024101717233.

Sir,

This letter serves as a formal request for the issuance of a No Objection Certificate (NOC) for the construction of a Major Bridge (3100m) on the River Ganga, under Package-2 of Phase-I of the Prayagraj City Bypass Project, located in Uttar Pradesh.

**About the Project:**

The Prayagraj City Bypass Project aims to construct a greenfield 4-lane Southern Bypass to provide seamless connectivity for road traffic from the southern side of Prayagraj to the existing road infrastructure surrounding the city. The bypass will alleviate traffic congestion in the city area and improve economic flow and transportation facilities. It will also enhance road safety and support the growth of tourism in the region, especially considering the high traffic during events such as the Kumbh Mela.

**Salient Features of the Project and Bridge:**

The specific section under consideration for NOC is Package-2, which spans from Km 43+200 (at Mahuwari village) to Km 50+860 (at Nababa Urf Nibi Kala Uparhar village) on NH-19, including a Major Bridge over the Ganga River at Sangam. This bridge will have a design length of 7.660 km and a total span of 3100 meters. The alignment traverses through Prayagraj and Kaushambi districts, covering key talukas such as Phulpur, Karchhana, Sadar, Chail, and Suruon. Upon completion, the bridge will connect two important areas of Prayagraj, Jhusi and Naini, significantly improving accessibility between them.

**Permissions and Approvals Obtained:**

Environmental Clearance has been duly obtained for the project.

Forest Clearance has been granted for the project as well.

An NOC from IWAI for the major bridge has been obtained (**vide letter dated 23.10.2023**).

Additionally, the **application ID** for the NOC of the subject work in NMCG is **NMCG2024101717233**.

In light of the above details, it is requested that the necessary NOC for the construction of the major bridge over the River Ganga be issued at the earliest, enabling timely progress of the project.

Thank you for your attention to this matter.

- Encl.: 1. Executive Summary of the Project  
2. Environmental Clearance  
3. Forest Clearance  
4. IWAI NOC letter dated 23.10.2023

Yours faithfully,



**(Pankaj Mishra)**

GM (T) / Project Director

- Copy to: 1. RO (UP-East), NHAI Varanasi.  
2. GM (T) (UP-East), NHAI, New Delhi.



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ANNEXURE - IV

# राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

**File No.:** L-25012(11)/44/2024-O/o ED(TECH) NMCG

**Date:** 20/12/2024

**Subject:** Examine and inspection of on-going construction activities related to the inner ring road project, specifically the construction of road bridge between Naini and Jhunsi.

**Ref:** Original Application No. 1250/2024 filed before the Hon'ble Tribunal

This is to bring to your attention that Original Application No. 1250/2024 has been filed before the Hon'ble National Green Tribunal (NGT) by the Bharatiya Kisan Union Purwa against the Union of India (UOI) and other respondents. The application pertains alleged pollution in Ganga river due to environmental violations associated with the ongoing construction of a road bridge between Naini and Jhunsi, Prayagraj, under the inner ring road project undertaken by GPT Infrastructure.

2. The allegations include unauthorized construction activities on the floodplain, basin, and embankment of the River Ganga without the requisite permissions as mandated under the River Ganga (Rejuvenation, Protection, and Management) Authorities Order, 2016. Notices have been issued by the Hon'ble NGT to the respondents, including NMCG, requiring submission of a reply by affidavit.
3. Para 42 of the River Ganga Authorities Order, 2016, states that "Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities shall obtain prior approval of the National Mission for Clean Ganga, on the following matters, relating to River Ganga and any area abutting River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council, which inter-alia, includes construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area".
4. In light of Paragraph 42, it is noted that no application seeking prior approval for the aforementioned project has been submitted to NMCG.
5. Further, a letter dated 13.12.2024 has also been received from Regional Office, UPPCB, Prayagraj requesting Project Director, NHAI, Prayagraj to obtain clearance from NMCG before proceeding construction activities within one week (copy enclosed).
6. Para 55 of Authorities Notification, 2016, defines the functions and powers of DGC and accordingly, DGC is also directed to take appropriate actions in the matter under intimation to the NMCG. It is further requested that the project authority be immediately asked to comply with the provisions embedded in the Authorities Notification, 2016 (referred to at para 3 above), and also act as per directions issued by UPPCB.

This is issued with the approval of the competent Authority.

(Anup Kumar Srivastava)  
**Executive Director(T), NMCG**

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)  
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)

First floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901

**To,**

1. District Magistrate cum Chairman, District Ganga Committee, Prayagraj, Prayagraj-211002
2. Member Secretary, UPPCB, Building No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
3. Project Director, NHAI, 18C/28-A, Sarojini Naidu Marg, Near AOG Office, Civil Lines, Prayagraj - 211001

Copy for Information:

1. PS to DG, NMCG
2. PS to Project Director, SMCG, UP
3. PS to Chief Secretary cum Chairperson, State Ganga Committee, UP

**Government of India**  
**Department of Water Resources, River Development & Ganga Rejuvenation**  
**Ministry of Jal Shakti**  
**National Mission for Clean Ganga**

**1st Floor,**  
**Major Dhyan Chand National Stadium**  
**India Gate, New Delhi – 110002**

**File No:** Pr-12012/12/2024-O/o ED(TECH) NMCG

**Date:** 09/01/2025

**Subject- Observations on “Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)” at Jhusi to Naini, Prayagraj ”.**

Ref: Your letter no: - NMCG2024101717233 dated 17/10/2024 and letter: 11015/NHAI/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17/12/2024.

With reference to the above referred letter regarding the seeking permission for “Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase – I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)” at Jhusi to Naini, Prayagraj”.

2. After a thorough review of your documents, the following observations are made:

- a) Provide the necessary approvals/clearances for Consent to Operate and Consent to Establish from the Uttar Pradesh Pollution Control Board (UPPCB) for the batching plant.
- b) Additionally, submit the Construction and Demolition (C&D) Waste Management Plan approved by either the Central Pollution Control Board (CPCB) or UPPCB, if applicable. The plan should include detailed information on transportation and disposal methods.
- c) Kindly furnish approval/clearance from the Irrigation Department, if applicable.
- d) Clarify the operational period and the stage of construction of the proposed road bridge.
- e) Submit comments or a response regarding the ongoing case, OA 1250/2024: Bharatiya Kisan Union Purwa vs. Union of India, currently before the Hon'ble National Green Tribunal (NGT) concerning M/s GPT Infra projects Ltd (Copy enclosed).

In light of the above observations, you are requested to ensure compliance with the aforementioned points and submit the required clarifications in writing to [anjali.nihr@gov.in](mailto:anjali.nihr@gov.in) at your earliest convenience.



(Anup Kumar Srivastava)  
**Executive Director (Technical),**  
**NMCG**

**To**

1. Office of the General Manager (T), National Highway Authority of India, MoRT&H, Gol, Project Implementation Unit-Prayagraj, 18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001.

Copy for Information:

1. PS to DG, NMCG